IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 1462 OF 2025

Writ Appeal under clause 15 of the Letters Patent filed against the order Dated 21.11.2025 in Writ Petition No.25130 of 2024 on the file of the High Court.

Between:

Mr. Pramod K. Karanam, S/o. Satyanarayana Rao, Aged about 46 years, Occ- Mess Manager, Hyderabad Public School, Ramantapur, Hyderabad. R/o. Quarter No. 8, H.P.S Campus, Ramantapur, Hyderabad.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Prl. Secretariat, Department of School Education, Secretariat, Hyderabad.
2. The Hyderabad Public School, Rep. by its Board of Governors, Hyderabad Public School, Begumpet, Hyderabad.
3. The Principal, Hyderabad Public School, Ramathapur, Hyderabad

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant enquiry report dt: 02.08.2025 and the noticed-12/08/2025 issued by Respondent No.3 with predetermined punishment proposing to impose major penalty of termination of service.

Counsel for the Appellant: Ms. P.K. KALYANI, REPRESENTING SRI AMANCHARLA V. GOPALA RAO

Counsel for the Respondent No.1: GP FOR SERVICES – I

Counsel for the Respondent Nos.2 & 3: SRI A.P. SURESH RAM

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.1462 of 2025

DATED: 18.12.2025

Between:

Mr. Pramod K.Karanam

... Appellant

AND

The State of Telangana,
Rep. by its Prl. Secretary,
Department of School Education,
Secretariat, Hyderabad & 2 others

... Respondents

JUDGMENT:

Heard Ms. P.K.Kalyani, learned counsel representing Mr. Amancharla V.Gopala Rao, learned counsel for the appellant and Mr. A.P.Suresh Ram, learned counsel for respondent Nos.2 and 3.

2. The learned writ Court refused to interfere in the enquiry report dated 02.08.2025 and direct re-enquiry in the

disciplinary proceedings in which a second show cause notice along with the enquiry report has been issued on 12.08.2025 proposing a major punishment.

3. Learned counsel for the appellant/writ petitioner submits that the enquiry suffers from lack of fairness and violation of principles of natural justice. The writ petitioner has not been supplied evidence like CCTV footage to prepare his defence. The respondent School is acting in a premeditated manner. The learned writ Court, however, erroneously refused to interfere in the manner.

4. In response to the query made on the previous date, learned counsel for the appellant has relied upon a decision of the erstwhile High Court of Andhra Pradesh at Hyderabad reported in the case of **Diddi Rambabu v. Principal, Hyderabad Public School, Ramanthapur**[1], order dated 03.05.2024 passed a learned Single Judge of this Court in W.P.No.13828 of 2023 and the resultant appeal in W.A.No.711 of 2024 *vide* judgment dated 21.06.2024 whereunder writ proceedings have been held to be maintainable against the respondent School.

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[1] 1998 (3) ALD 775

5. Upon consideration of the submissions of learned counsel for the appellant and the respondent School, we are unable to find any error in the approach of the learned writ Court refusing to interfere in a disciplinary proceedings midway after conclusion of the enquiry and upon issuance of the show cause notice awaiting the final decision of the disciplinary authority on the reply submitted by the writ petitioner. The proceedings have been initiated by the competent authority and do not suffer from complete lack of jurisdiction. All pleas of violation of procedure or principles of natural justice would be taken at the appropriate stage in a proceeding, if the writ petitioner is aggrieved by the decision of the disciplinary authority.

6. The learned counsel for the respondent School submits that the departmental proceedings would be completed within a reasonable time.

7. In view of the facts and circumstances and the reasons recorded hereunder, we do not find any merit in this appeal.

8. The Writ Appeal is, accordingly, dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

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SECTION OFFICER

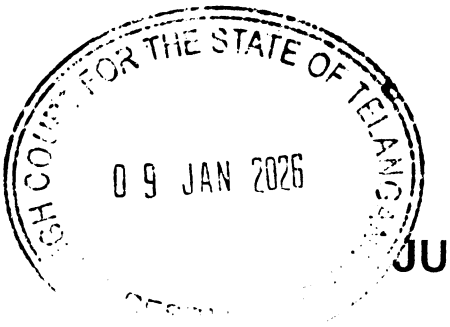
To

1. One CC to SRI AMANCHARLA V. GOPALA RAO, Advocate [OPUC]
2. Two CCs to GP for Services-I, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A.P. SURESH RAM, Advocate [OPUC]
4. Two CD Copies

MP
BS

HIGH COURT

DATED:18/12/2025



JUDGMENT

WA.No.1462 of 2025

DISMISSING THE WRIT APPEAL WITHOUT COSTS

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31/12/25